लगान की वसूली

*752. **श्री विभूति मिश्र** : क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार ने विभिन्न राज्य सरकारों को निदेश दिया है कि लगान की वसूली का काम ग्राम पंचायतों को सौंपा जाये ; और

(ख) यदि हां, तो इस सम्बन्ध में विभिन्न राज्य सरकारों की क्या प्रतिक्रिया है ?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) and (b). No, Sir. No such direction was given. But land revenue is being collected by village panchayats in Bihar, Gujarat, Maharashtra and Madhya Pradesh.

श्री विभूति मिश्र : क्या यह सही है कि केन्द्रीय सरकार ने विभिन्न राज्य सरकारों को निर्देश दिया है कि लगान की अर्थात जमीन की मालगुजारी वसूल करने का काम ग्राम पंचायतों के जिम्मे लगाया जाय साथ ही केन्द्रीय सरकार पंचायतों का उपयोग खाद आदि आवश्यक वस्तुओं की व्यवस्था करने और कृषि उत्पादन को बढ़ाने में करना चाहती है तो क्या यह लगान का काम उनके जिम्मे करने से इस में बाधा नहीं पडेगी ?

Shri B. S. Murthy: I do not think there will be any difficulty because wherever they collect land revenue they get a share of it.

श्री विभूति मिश्र : बहुत सी स्टेट गवर्नमेंट्स ने जो यह काम ग्राम पंचायतों को सौंप रखा है क्या यह सही है कि उन को जो कमीशन मिलना चाहिये आज तक नहीं दिया है और इसके बगैर उनका काम सफर करता है ?

Shri B. S. Murthy: No such information has been received by us.

Shri P. Venkatasubbaiah: May I know whether the Government would try to fix statutorily the share of the land revenue that will be collected in each panchayat and completely entrust the collection to the village officers in order to avoid local factions and politics?

Shri B. S. Murthy: I have already said that only in the States which have been mentioned just now the panchayats are entrusted with the work. Especially in Madhya Pradesh, only some village panchayats are given this work and not all the panchayats.

Shri P. Venkatasubbaiah: I want to know whether they will fix it statutorily.

Mr. Speaker: Now he should be content with that.

श्री सरजू पाण्डेय : बहुत सी जगहों पर ग्राम पंचायतों का काम इसलिए सफर करता है कि उनके पास पैसे नहीं हैं। क्या सरकार लगान वसूल का एक भाग ग्राम पंचायतों को वापिस करेगी ताकि उनका काम सुचारू रूप से चल सके ?

Mr. Speaker: Some share of the land revenue to be given to the panchayats so that they might run their affairs.

Shri B. S. Murthy: Yes, Sir.

Shrimati Savitri Nigam: May I know whether the Minister is aware that the recovery of the revenues by the panchayats has been much better than through the conventional sources, and if the answer is in the affirmative, may I know why the Central Government is not making it obligatory on the part of the various State Governments to see that all the revenues should be collected by the good panchayats?

Shri B. S. Murthy: Every State Government is making certain reve-

nues available to the panchayats and they are progressively being increased by the State Governments as and when they are able to do it.

श्री विश्राम प्रसाद : : अभी माननीय उपमंत्री महोदय ने बताया कि बिहार, गुजरात वगैरह कुछ स्टेट्स में पंचायतें लगान वसूली का काम कर रही हैं । मैं जानना चाहता हूं कि और स्टेट्स जैसे यू० पी० है वहां भी इस चीज को लागू किया जायेगा, यदि हां, तो रेवेन्यू का कितना परसेंटेज पंचायतों को मिलेगा ?

Shri B. S. Murthy: I shall read the figures for some States: Andhra Pradesh, 25 paise; Assam, 15 paise.

अध्यक्ष महोदय : उत्तर प्रदेश की बाबत पूछते हैं कि अगर वहां किया जायेगा तो उसका कितना हिस्सा पंचायतों को दिया जायेगा ?

Shri B. S. Murthy: It all depends on how the State Governments give the decision.

Shri Kapur Singh: Is it true that the Khanna Study Team, a few days ago, have submitted a report to the Government indicating the undesirability of placing public funds at the disposal of panchayats and, if so, may I know whether Government will decide the matter of the collection of land revenue in this context?

Shri B. S. Murthy: May I request him to repeat it?

Mr. Speaker: Whether the Khanna Committee......

Shri Kapur Singh: It was a Study Team of Auditors. Only three or four days ago they submitted their report.

Mr. Speaker: Whether that Committee has recommended that large funds should not be placed at the disposal of, or in the hands of panchayats, and whether a decision will be taken in that context.

The Minister of Community Development and Co-operation (Shri S. K. Dey): That report has just been received and it is still under examination.

Shri Kapur Singh: Would they take the recommendations of that Committee into consideration while they finalise this matter?

Mr. Speaker: Order, order. Shrimati Jamunadevi.

श्रीमती जमुना देवी : जिन प्रदेशों में पंचायतों द्वारा लगान वसूली की व्यवस्था होने जा रही है वहां पर इतनी बड़ी जिम्मेदारी का कार्य करने के लिए जो सेक्रेटरी पंचायत में रखा गया है क्या यह सही नहीं है कि उससे ये सारे काम सम्भल नहीं रहे हैं ? यदि हां तो पंचायतों का काम तथा लगान वसूली का काम ठीक ढंग से हो, वहां जो अधिकारी हैं और जिन की तनख्वाह बहुत कम है, उनकी तनख्वाहों को बढ़ाने का भी क्या विचार है ?

Shri S. K. Dey: That is the only reason why the Central Government is not placing any emphasis for the time being, about the collection of land revenue. The panchayats will be encouraged to do so when we have been able to provide a full-time worker to serve the panchayats as Secretary.

Election to Panchayati Raj Institutions

+
*753. **Shri Sarjoo Pandey:**
Shri Rameshwar Tantia:
Dr. L. M. Singhvi:
Shri P. L. Barupal:
Shri Samnani:

Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) whether Government have received the Report of the Committee appointed under the Chairmanship of Shri K. Santhanam to study the methods of election to the Panchayati Raj bodies;